

1	2	3	4
A & N Island	162.35	167.74	178.09
Sikkim	113.93	122.50	143.06
Sub-Total	162.39	174.04	182.35
North-Eastern Region			
Assam	96.77	94.98	97.65
Manipur	103.88	111.03	107.41
Meghalaya	129.10	109.95	139.59
Nagaland	72.90	67.92	58.98
Tripura	58.53	59.57	66.28
Arunachal Pradesh	54.13	66.52	65.76
Mizoram	90.86	101.29	111.74
Sub-Total	93.44	91.96	95.74
Total (All India)	283.10	298.96	320.10

[Translation]

Petrol Pumps

891. SHRI JAI PRAKASH AGARWAL : Will the PRIME MINISTER be pleased to state

(a) the names of the petrol pumps situated at Ridge area of Delhi for which Supreme Court has issued direction to the Government to shift them out of Ridge area for environmental protection

(b) the names of the places in Delhi where these petrol pumps are proposed to be shifted

(c) whether this scheme has been finalised;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the action taken or proposed to be taken to shift these petrol pumps?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) :

(a) to (f) As per Hon. Supreme Court Order, following 11 retail outlets located in Ridge area of Delhi are required to be resited to the new locations identified by the DDA. The draw of lots for these sites was held on 25.10.1996:

Name of the RO	New Location
1	2
1. Arora Service Station, S.P. Marg.	Road No 44, Pitam Pura.
2. Chankyapuri Service Stn., S.P. Marg.	Paschim Vihar, Opp. G-17.

1	2
3. Delhi Automobiles, S.P. Marg.	Sarita Vihar, On Road linking Kalindi Kungi Mathura Road
4. AAUI Willingdon Crescent Road	Mayapuri Road connecting Ring Road Jain Road.
5. Sethi Auto, Poorvi Road.	Dilshad Garden.
6. Ridge View Service Stn. Shankar Road	Shalimar Bagh
7. Kichher Service Stn.	Pitam Pura
8. Pusa Road Service Stn.	Janak Puri, Near Nari Niketan
9. Pushpanjli	Nelson Mandela Marg.
10. Shankar Marg Filling Stn	Madipur Community Centre.
11. Link Road Filling Stn	Behind Maitree College, Chanakya puri.

2. As per Orders of the Hon. Court, these ROs are to be closed down at their old site from 30.4.97. The Order of the Hon. Court will be complied with.

[English]

Oil and Gas Production

892. SHRI MOHAN RAWALE : Will the PRIME MINISTER be pleased to state

(a) whether the Government propose to invite some more multinational companies for the development of the Indian Offshore industry for increasing oil and gas production; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) :

(a) No such proposal has been finalised

(b) Does not arise.

Deep Sea Fishing Policy

893. DR. T. SUBBARAMI REDDY : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the Government is considering to reverse its 1990-91 deep sea fishing policy under which foreign investment of joint ventures were allowed;

(b) if so, the details thereof;

(c) the number of deep sea fishing vessels operating and various joint venture schemes;

(d) whether the Government have decided to cancel all the existing permission and have extended the restricted area for deep sea fishing vessels from 15 miles to 50 miles on east coast and 100 miles on west coast:

(e) whether Murari Committee report has also been accepted by the Government: and

(f) if so, the time by which the concrete policy for deep sea fishing is to be considered?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) and (b) The Government has decided to rescind the Deep Sea Fishing Policy. 191.

(c) At present 21 deep sea fishing vessels are operating in the Indian EEZ under Joint Venture scheme.

(d) The Government has decided to accept the recommendations of the Review Committee, in principle for area restrictions for operation of deep sea fishing vessels, subject to legal processes. However, in regard to the recommendation on cancellation of valid permits/permissions, it has been decided that action to cancel such permits/permissions has to be taken in consultation with the Ministry of Law in individual cases, on violation of MZI Act, 1981, Rules and/or terms and conditions of such Letters of Permissions/permits.

(e) and (f). The recommendations of the Review Committee have been accepted by the Government in principle. Action has also been initiated for formulating a new deep sea fishing policy.

Asian Development Bank

894 SHRI K P. SINGH DEO : Will the PRIME MINISTER be pleased to state :

(a) the number and names of Asian Development Bank aided power projects in the country:

(b) the capacity and the cost of these power projects, State-wise and location-wise.

(c) the stage of their pendency: and

(d) the time by which these power projects are expected to be commissioned?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (d): There are 6 projects being aided by Asian Development Bank (ADB) as on September, 1996. Details of these projects are given in the Statement enclosed.

STATEMENT

S.No.	Loan No.	Name of project	Project cost (Rs in crores)	Loan amount Million US(\$)	Capacity	Status of projects
1	2	3	4	5	6	7
Tamil Nadu						
1.	798-Ind	North Madras Thermal Power Project	1697.430	150.000	2x210MW	All Units Commissioned
2.	1029-Ind	North Madras Thermal Power project		200.000	1x210MW and other	Unit Commissioned. Coal Handling system work in progress, likely to be works completed by June 1998.
Andhra Pradesh						
3.	988-Ind	Rayalseema Thermal Power Plant	860.300	190.000	2x210MW	All Units Commissioned
Power Finance Corpn.						
4.	1161-Ind	Power EFF. Sector Proj.	1746.680	250.000	Not Applicable	Awards Placed Work in progress by different States.